

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Application No. 234 of 2013 (SZ)

Applicant(s)

Respondent(s)

Shri V. Eswaran, Coimbatore

Vs

.1. The District Collector, Coimbatore
And others

Legal Practitioners for Applicant(s)

Legal Practitioners for Respondents

M/s. M/s. S. Kolandasamy, C.S. Saravanan
And M. Selvalakshmi,

M/s. M.K Subramanian
& P.Velmani for R-1
M/s.R.Siva Kumar, S.Suresh
J.Kishore, N.Janani for R-2
Smt. Rita Chandrasekar for R-3

Application No. 264 of 2013 (SZ)

Applicant(s)

Respondent(s)

Shri K.S. Mohan, Pothanur
Coimbatore-23

Vs.

1. The Union of India, MoEF, New Delhi
2. The State of Tamil Nadu, rep. by its Secretary to Govt. Dept. Of Environment & Forests, Chennai
3. The Corporation of Coimbatore, rep. by Its Commissioner, Coimbatore
4. The Dept. Of Municipal Admn., & Water Supply, rep. by its Secretary to Govt.Chennai
5. The Director, Town & Country Planning, Chennai
6. The District Collector, Coimbatore
7. The Tamil Nadu Pollution Control Board, rep. by its Member Secretary, Chennai
8. The District Environment Engineer, Coimbatore
9. SEIAA, Chennai
10. The Coimbatore Local Planning Authority rep. by its Member Secretary, Coimbatore
11. The Vellaloor Town Panchayat Rep. by its Executive Officer
12. M/s. Coimbatore Corporation Integrated Municipal Solid Waste Management Project, Coimbatore

Legal Practitioners for Applicant(s)

M/s.Kamalesh Kannan and
Sai Sathya Jith

Legal Practitioners for Respondents

Smt. C. Sangamithirai for R-1
M/s. M.K. Subramanian
& P.Velmani for R2, R6 & R9
M/s.R.Sivakumar, S.Suresh
J.Kishore and N.Janani for R-3
M/s.Abdul Saleem, S.Saravanan &
Vidya lakshmi for R5, R10 & R11
M/s.King & Partridge, Jose John,
M.Kumaresan for R12
Smt. H. Yasmeen Ali for R-7 and R-8

Note of the Registry	Orders of the Tribunal
Item No.1 & 2	<p>Date: 28th July, 2017</p> <p>The 2nd respondent Corporation has filed a Report along with set of documents as provided under order dated 28.04.2017. The respondent No.12 has also filed an affidavit raising certain aspects which have been disputed by the Corporation.</p> <p>On going through the report, we find that the report does not satisfy the requirements of the order dated 28.04.2017. The order specifically provides that the Corporation as well as the Board shall submit time bound scheme so as to enable the Tribunal to pass appropriate orders in respect of the segregated waste from the entire area of Coimbatore to the landfills. So also the Coimbatore Corporation was directed to implement 100% source segregation</p>

and take necessary steps and submit the report.

The applicant who appears in person submits that even now there is no proper segregation. Let the Corporation complies with the directions in the order dated 28.04.2017 within ten days.

The Pollution Control Board shall also file the Report as provided under Order dated 28.04.2017.

Mr.Yogeshwaran, learned counsel appearing for the applicant in Application No.264 of 2013 submitted that the proposal of the Corporation to shift the already dumped Solid Waste would result in environmental disaster, as the dumped solid wastes are not only Biodegradable waste but include even hazardous wastes. The Corporation shall look into this aspect and submit the response alongwith the report.

The applicant who appears in person submitted that there was a fire incident in the site during the last week and the entire area is filled with fumes. Though the learned counsel appearing for the Corporation submits that every time when the case is to be heard, such incident occurs that is not the answer to the problem. It is the duty of the Corporation to see that such fire incident does not occur and cause environmental problem.

It is for the Corporation to be vigilant and not to allow any third party intrude into the dump yard and play mischief. The Corporation is at liberty to seek police and to prevent any such incident/mischief.

List the matter on 24.08.2017

....., JM
(Justice M.S.Nambiar)

.....EM
(Shri P.S. Rao)

